

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:3168
ANSWERED ON:13.08.2001
WAGE AGREEMENT
MAHBOOB ZAHEDI

Will the Minister of LABOUR be pleased to state:

- (a) Whether the Government and the CIL Authority have initiated discussion with the Trade Unions of Coal Industry for wage settlement upon expiry of the Sixth National Wage Agreement;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay;
- (d) whether most of the workers in mines have not been receiving their dues of Provident Fund and Pension upon retirement;
- (e) if so, whether workers in the mines are being gradually replaces by contract labour;
- (f) if so, the details and reasons therefor;
- (g) whether female workers are facing with discriminatory treatments by the Management of ECL;and
- (h) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a) to (h): The information is being collected and will be placed on the Table of the House.